

Open Court

**CENTRAL ADMINISTRATIVE TRIBUNAL,
ALLAAHABAD BENCH,
ALLAHABAD.**

REVIEW APPLICATION NO. 44 OF 2005

IN

ORIGINAL APPLICATION NO. 1366 OF 2004.

THIS THE 08th DAY OF February, 2005

**HON'BLE MR. D.R.TIWARI, MEMBER-A
HON'BLE MR. K.B.S. RAJAN, MEMBER-J**

Union of India & Others. ...

Applicants

By Advocate : Sri A.K. Gaur

Versus.

O.P. Saxena ... Respondent

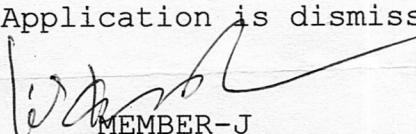
By Advocate : Sri R.C. Shukla

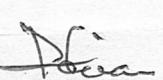
O R D E R

BY K.B.S. RAJAN, MEMBER-J

The review Application has been considered. Apart from the fact that various contentions contained in the Review Application do not reflect any error apparent on the face of the record, the para 3 of the order clearly shows that the respondents had argued the case and as such the order was passed after hearing the respondents. Non filing of the Counter and adjudication of the O.A without the Counter cannot be a ground for review. After all, it is the respondents who chose not to file the Counter and it is not the case that no opportunity was given to them. Hence the Review Application is dismissed.

GIRISH/-


MEMBER-J


D.R. Tiwari
MEMBER-A